F.No.142(40)/83-TPL
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 11th November, 1983

From

Shri O.P.Bhardwaj,
Joint Secretary to the Government of India

To

The General Manager,
Government of India Press,
Mayapuri, New Delhi.

Sir,

I enclose herewith a copy of each of the English and Hindi versions of the notification No. F.No.142(40)/83-TPL dated the 11th November, 1983 issued by the Government of India, for being published in an Extraordinary issue of the Gazette of India.

2. 4000 copies of the notification, which are required for departmental use, may please be supplied within a week from the date of its publication, in the Gazette. This is the barest minimum requirement of the department.

3. Copies of the notification may please be delivered to TPL Section of the Central Board of Direct Taxes, Room No.243C IInd Floor, North Block, New Delhi.

4. The S.O. No. of this notification may kindly be indicated to the bearer of this letter.

Yours faithfully,

(O. P. Bhardwaj)
Joint Secretary to the Government of India

Encl. : As above

तारीख - - -

भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में प्रकाशनार्थ ।

भारत सरकार

वित्त मंत्रालय

(राजस्व विभाग)

केन्द्रीय प्रत्यक्ष कर बोर्ड

अधिसूचना

आय-कर

नई दिल्ली, तारीख 11 नवम्बर, 1983

का०आ० केन्द्रीय प्रत्यक्ष कर बोर्ड, आय-कर अधिनियम, 1961 (1961 का 43) की धारा 295 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आयकर नियम, 1962 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. (1) इन नियमों का संक्षिप्त नाम आयकर (नौवां संशोधन) नियम, 1983 है ।

(2) ये 1 अप्रैल, 1984 को प्रवृत्त होंगे ।

2. आय-कर नियम, 1962 के नियम 11क का लोप किया जाएगा ।

O/c [signature] 11.11.83

(ई०के० कोशी)

~~सचिव~~ निदेशक

केन्द्रीय प्रत्यक्ष कर बोर्ड

5460 फा०सं० 142(40)/-83टीपीएल

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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
CENTRAL BOARD OF DIRECT TAXES

NOTIFICATION
Income-tax

New Delhi, the 11th November, 1983

S.O. In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. (1) These rules may be called the Income-tax (Ninth Amendment) Rules, 1983.

   (2) They shall come into force on the 1st day of April, 1984.

2. ~~Thyx~~ In the Income-tax Rules, 1962, rule 11A shall be omitted

S/d 11.11.83
(E.K. KOSHI)
Director,
Central Board of Direct Taxes

[No. 5460 F.No.142(40)/83-TPL]